

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2021/ 1909

1st February, 2021

ORDER

The Hon'ble High Court has been pleased to order that the arrangements made for physical hearing in the High Court as well as the District Courts of Tripura (including Family Courts) vide Order dated 01.01.2021 **shall continue until further order.**

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2021/ 1910-41

1st February, 2021

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
13. The Assistant Solicitor General of India, Govt. of India, Agartala;
14. The Public Prosecutor, High Court of Tripura, Agartala;
15. The Govt. Advocate, High Court of Tripura, Agartala;

16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
17. The District & Sessions Judge, South Tripura District, Belonia/Gomati District, Udaipur/West Tripura District, Agartala/Unakoti District, Kailashahar/North Tripura District, Dharmanagar/Khowai District, Khowai/Dhalai District, Ambassa/Sepahijala District, Sonamura for information. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
18. The Judge, Family Court, Kailashahar, Unakoti District/Agartala, West Tripura District/Udaipur, Gomati District/Ambassa, Dhalai District/Khowai, Khowai District/Sonamura, Sepahijala District for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information;
19. The Registrar (Vigilance), High Court of Tripura, Agartala;
20. The Registrar (Judicial), High Court of Tripura, Agartala;
21. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
22. The Joint Registrar, High Court of Tripura, Agartala;
23. The Deputy Registrar(s), High Court of Tripura, Agartala;
24. The Chief Librarian, High Court of Tripura, Agartala;
25. The Assistant Registrar(s), High Court of Tripura, Agartala;
- ✓ 26. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
27. All the Superintendents, High Court of Tripura, Agartala;
28. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
29. The Court Master(s), High Court of Tripura, Agartala;
30. The Bench Clerk(s), High Court of Tripura, Agartala;
31. Notice Board of the Court-house; and
32. Order File.


Registrar General